

Ct. No.23  
22.12.2023

(PP)

IN THE HIGH COURT AT CALCUTTA  
CONSTITUTIONAL WRIT JURISDICTION  
APPELLATE SIDE

**WPA 1952 of 2020**

**Sk. Mahammad Ilias**

Versus

**The State of West Bengal & Ors.**

Mr. Manas Kumar Ghosh,  
Ms. Susmita Dey (Basu)  
... for the petitioner.

Ms. Sonal Sinha  
.. .for WBSMICL.

The writ petitioner, a retired employee of WBSMICL has filed this writ petition for release of his withheld retiral benefits with interest and interest on delayed payment of the portion of the retiral benefits which has been already paid.

In view of the judgment delivered today, i.e. on 22<sup>nd</sup> December, 2023 in WPA 21445 of 2019 (Binoy Bhusan Mondal vs. State of West Bengal & Ors. ), this writ petition is also allowed as the facts are similar and the basic issue being identical to that of Binoy Bhusan Mondal (supra).

In the facts and circumstances, the respondent shall pay interest @ 7% per annum on Rs.10,20,363/- from the date immediately succeeding to the petitioner's retirement, that is, 1<sup>st</sup> October, 2018 till 2<sup>nd</sup> August, 2019 and Rs. 1,20,936/- along with interest @ 7% per annum from 1<sup>st</sup> October, 2018 till repayment if the entire amount on account of such interest is paid within one month from the date of service of the server

copy without insisting upon production of a certified copy, thereof failing which the interest to be paid will be 10% per annum on the said sum for the aforesaid period.

**(Arindam Mukherjee, J.)**